

MR. SPEAKER : You start everything and then you ask me to bring the House to order.

SHRI JYOTIRMOY BOSU : Will you please tell me why it cannot be a privilege motion? We cannot function like this. The Prime Minister cannot misuse her office; she may be the Leader of the House.

MR. SPEAKER : As Leader of the House, she can meet you in her room and discuss so many things. It will be setting an unhealthy precedent if the Prime Minister were always to be in the fear that whatever she is saying in her room may not come out as a privilege or some other motion later. I do not think it is very correct.

Papers to be laid.

12.28 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND UNDER CENTRAL EXCISE RULES, 1944, INCOME-TAX (2ND AMDT.) RULES, 1972 AND WEALTH TAX (2ND AMDT.) RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) S.O. 1905 published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 369(E) published in Gazette of India dated the 1st August, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 864 published in Gazette of India dated the 22nd July, 1972 together with an explanatory memorandum.
- (iv) G.S.R. 902 published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum. [Placed in Library. See No. LT. 3412/72].

(2) A copy of the Income-tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 21st June, 1972, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT 3413/72].

(3) A copy of the Wealth-tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 437 (E) in Gazette of India dated the 21st June, 1972, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT 3414/72.]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 335(E) and G.S.R. 335A (E) published in Gazette of India dated the 10th July, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 347(E) to 358(E) published in Gazette of India dated the 24th July, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 365(E) to 367(E) published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.

[Placed in Library. See No. LT-3516/72.]

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (SECOND AMENDMENT) RULES, 1972

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 748 in Gazette of India dated the 17th June, 1972, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT 3417/72.]

REVIEW AND ANNUAL REPORT OF THE HINDUSTAN PAPER CORPORATION LTD.

औद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय

में कम्पनी अधिनियम 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ :

- (1) हिन्दुस्तान कागज निगम लिमिटेड, नई दिल्ली के 31 मार्च, 1971 को समाप्त हुए वर्ष सम्बन्धी कार्यकरण की सरकार द्वारा समीक्षा।
- (2) हिन्दुस्तान कागज निगम लिमिटेड, नई दिल्ली का 31 मार्च 1971 को समाप्त हुए वर्ष सम्बन्धी वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महा-लेखापरीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT-3418/72.]

Reviews and Annual Reports of Indian Petro-chemicals Corporation Ltd. and Lubrizol India Ltd. for 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Indian Petro-chemicals Corporation Limited for the year 1970-71.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-3419/72.]
- (2) (i) Review by the Government on the working of the Lubrizol India Limited for the year 1970-71.
- (ii) Annual Report of the Lubrizol India Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-3420/72.]

SHRI PILOO MODY (Godhra): Sir, I have to make a submission. I have given notice of a Calling Attention. I have submitted to you three times about it, in addition to writing a letter. I have not received even a reply.

MR. SPEAKER: Your Calling Attention on Morarka Group did come up.

SHRI PILOO MODY: I am referring to one about the Food Corporation of India. Apart from tabling it, I have written to you also and three or four days are over.

MR. SPEAKER: I have not got it yet. I will look into that.

12.31 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to present the Fifteenth Report of the Business Advisory Committee.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 21st August, 1972 will consist of:—

- (1) Consideration and passing of: The Wild Life (Protection) Bill, 1972.
The Victoria Memorial (Amendment) Bill, 1972, as passed by Rajya Sabha.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Discussion on the Resolution seeking disapproval of the Iron and Steel Company (Taking over of Management) Ordinance, 1972 and consideration and passing of the Iron and Steel Company (Taking over of Management) Bill, 1972.